

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 124 of 2019

IN THE MATTER OF:

NBCC (India) Ltd.

...Appellant

Vs

Indian Drugs and Pharmaceuticals Ltd.

....Respondent

Present:

For Appellant: Mr. Vipul Ganda, Ms. Aastha Trivedi and Ms. Chandreyee Maitra, Advocates

For Respondent: Mr. Sudhir Kulshreshtha, Advocate

ORDER

21.08.2019 Learned Counsel for the Appellant submits that the matter is being settled and as per the settlement, the Appellant is to withdraw the appeal. He prays for is allowed three days' time to file Additional Affidavit. Respondent may point out objection, if any, by the next date.

Post the appeal 'For Orders' on **28th August, 2019**.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)